

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1429
ANSWERED ON:08.03.2007
NON COMPLIANCE OF DIRECTIONS ISSUED TO PRIVATE AIRLINES
Agarwal Shri Dharendra;Singh Deo Smt. Sangeeta Kumari

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether some private airlines are not complying with the Government directions set out while issuing licenses;
- (b) whether these airlines have not complied even after warnings by the Government;
- (c) if so, the details and the action taken/proposed to be taken against such airlines;
- (d) whether any surprise check has been undertaken by the Government in this regard; and
- (e) if so, the details and the outcome thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a)and (b):- Scheduled operator's Permit are issued only when the applicant meets all the minimum requirements laid down in relevant Civil Aviation Requirement.

(c) to (e):- Do not arise.